

Ministry of Power does not estimate the costs of projects.

(b) to (d). Do not arise.

Rohini Residential Scheme

2580. SHRI BALRAJ PASI :

DR. LAXMINARAYAN PANDEYA :

SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether most of the registrants of Rohini Residential Scheme have been upset due to excessive delay in the implementation of the scheme;

(b) whether it is also a fact that many registrants have since died;

(c) whether rules provide for transfer of registration of living/dead registrants to their next of kith and kin;

(d) if so, the exact procedure for the same & the time normally taken in execution of the said change;

(e) whether there are complaints that the present procedure for mutation is time consuming & cumbersome; and

(f) if so, action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) D.D.A. has reported that the scheme was launched in the year 1981 and 82384 registrants got their names registered in their respective categories i.e., MIG, LIG and Janta, out of which about 39,000 registrants are still on the waiting list.

(b) No such record is maintained. However, information is received from the legal heirs about death of the registrants in connection with transfer of registration/allotment.

(c) Yes, Sir.

(d) As soon as a request is received from the applicant/legal heir for transfer of registration/allotment, a set of certain forms is sent to him for completing the required formalities. On receipt of the required documents, report of Legal Deptt. is obtained and thereafter local verification is also carried out to ensure the genuineness of the legal heirs. On completion of above formalities, mutation is effected. Normally, it takes about six months but it also depends on furnishing complete documents by the applicant/legal heir.

(e) No such complaints have been received. However, if any specific complaint is received regarding delay, the same is looked into by the higher authorities in

DDA.

(f) In order to decide such cases quickly, Lok Adalats are organised in DDA in which applicants/legal heirs are invited to complete the required formalities.

Delhi Water Management

2581. SHRI BIJOY KRISHNA HANDIQUE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether there has been a study of Delhi's water management by a French expert of Institute of Urbanism of Paris;

(b) if so, the salient features of the study;

(c) whether the recommendations made in the survey have been accepted by the Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) No formal or officially sponsored study by a French expert of the Institute of Urbanism of Paris has been made on Delhi's water management.

(b) to (d). Do not arise.

Shortage of Fertilizer

2582. SHRI JEEWN SHARMA : Will the Minister of CHEMICALS & FERTILIZERS be pleased to state :

(a) the states which are likely to face shortage of Fertilizers in the Kharif season because of banning private dealers selling urea and decontrolled fertilizers; and

(b) the reasons for banning the sale of urea and decontrolled fertilizers by private dealers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b). The information is being collected and will be placed on the Table of the House.

[Translation]

Repairing of DTC Buses

2583. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Minister has decided to release Rs. 10 crores for repairing etc. of the DTC Buses;

(b) if so, the estimated number of Buses to be repaired with this amount; and